

BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE
AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE:DEPARTMENT OF LEGAL AFFAIRS
Room No. 419, 'A' Wing,
Shastri Bhavan, New Delhi-110 001

Appeal No.23(11)2012-IC

Dated: 15.02.2012

IN THE MATTER OF:

Shri Abdul Salim,
S/o Shri Abdul Raashid,
17 Paarwadi, Panna Dhaap Marg,
Udaipur-313001.

Appellant

.....

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Shastri Bhavan, New Delhi.

Respondent

.....

DATE: FIFTEENTH FEBRUARY TWO THOUSAND AND TWELVE

ORDER

15.02.2012

This appeal was taken up for hearing today.

2. The Appellant was absent. From the Respondent side Shri Nirmal Singh, CPIO, Shri Inder Kumar, Addl LA, Shri Jagdish Kumar, SO(IC) were present.

3. The Appellant-Applicant filed an RTI application dated 14.11.2011 seeking an attested copy of Occupation Certificate(Notary) in respect of Shri Gopal Krishna, Udaipur. Aggrieved by the information not supplied by the Respondent-CPIO, he preferred the present appeal dated 14/1/2012 received on 31/1/2012.

4. I have gone through the appeal filed by the Appellant-Applicant and perused the records placed before with me, I am of the opinion the Appellant-Applicant's RTI application has not been received in this Department, so no action could be taken in this regard. Under the circumstances, the appeal deserves to be dismissed.

5. Appeal dismissed.

6. In case, the Appellant is not satisfied/convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.


(R. RAGURATHI)

Additional Secretary & Appellate Authority

Copy to: